

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN
ZONE, CHENNAI**

Application No. 82 of 2025 (SZ)

Dr.N.Devarajan

...Applicant

Versus

Tamil Nadu Pollution Control Board
and 5 others

...Respondents

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It is certified that the above documents filed herewith are true copies of their respective originals.

Dated at Chennai on this the 20th day of December 2025


Counsel for 6th Respondent

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE, CHENNAI

Application No. 82 of 2025 (SZ)

IN THE MATTER OF

Dr.N.Devarajan,
S/o. Nainamalai,
No.3/101, Madakasampatti Village,
K.Pudupalayam Post,
Mohanur Taluk,
Namakkal District – 637 017

... Applicant

Vs.

1. Tamil Nadu Pollution Control Board,
Represented by its Member Secretary,
No.76, Mount Salai,
Guindy, Chennai – 600 032.
2. The District Collector,
Office of the District Collector,
Tiruchangode Road,
Nallipalayam Post,
Namakkal – 637 003.
3. The Block Development Officer,
Mohanur Panchayat Union,
Mohanur,
Namakkal District – 637015..
4. The District Environmental Engineer,
Tamilnadu Pollution Control Board,
Collectorate Premises,
Nallipalayam Post,
Namakkal – 637003.

M. Jayabmas

5. M/s. Subarayan Poultry Farm,
Rep. by its Proprietor,
S.Arulmani,
Madakasampatti Village,
K.Pudupalayam Post,
Mohanur Taluk,
Namakkal District.

6. M/s. Mani Poultry Farm,
Rep. by its Proprietor,
M.Jeyakumar @ Rajendran,
Madakasampatti Village,
K.Pudupalayam Post,
Mohanur Taluk,
Namakkal District.

... Respondents

COUNTER FILED BY THE 6th RESPONDENT

1. I respectfully submit that, I am the 6th respondent in the aforesaid application. My father has been engaged in agriculture since the 1992. He has been carrying on agricultural activities along with growing chicks for household use, and this gradually increased over the years and became a small scale poultry farm in recent years. Presently, I have constructed a full-fledged shed housing around 90,000 egg-laying layer birds, 15,000 chicks, and 15,000 grower birds.
2. I respectfully submit that the allegations raised in the Original Application are false, baseless, and motivated. The poultry farm is being operated strictly in accordance with the Air (Prevention and Control of Pollution) Act, 1981, and the Water (Prevention and Control of Pollution) Act, 1974. Hence, there is no violation as alleged.
3. At the outset, before venturing to reply to the applicant's averments and allegations, I state that, I had applied for consent under the Air Act and

M. Jeyakumar

Water Act by paying the requisite fees. The officials inspected the poultry farm and, after being satisfied with the entire poultry compliance, granted me Consent to Operate under the Air Act and Water Act vide proceedings of the 4th respondent dated 18.08.2025. The consent order is valid till 31.03.2039. Further, I am duly following all the required compliances in accordance with the guidelines issued by the authorities, and there is absolutely no violation of statutory requirements.

4. I respectfully submit that, therefore, the primary reliefs sought by the applicant, seeking directions to shift my farm and to obtain consent under the Water Act and Air Act, have become infructuous. The only other relief sought is for the imposition of a penalty alleging environmental harm and pollution.
5. I respectfully submit that with respect to the allegation in paragraph 1 of the application that the applicant had sent a representation dated 21.02.2024 seeking action against unauthorized poultry farms in S.No. 116/3, 116/4, 116/5, 116/8, 116/10 and 116/11, I deny the same. I have produced a document dated 18.08.2025 to show that I have been granted Consent to Operate by the 4th respondent. Therefore, the poultry farm cannot be said to be operating unauthorizedly, and the allegation is disproved, consequently deserving the dropping of any action by the authorities. Further, my farm is not an entity/proprietorship concern but is run by me as an individual as part of agricultural activity.
6. I respectfully submit that with respect to paragraph 3 of the application, it is alleged that I am handling a large scale of more than 1,00,000 birds without obtaining consent from the authorities and that I am violating environmental guidelines without any checks. I deny the allegation. I am

M. Jayabharathi

running a poultry farm on a medium scale. All are egg-laying layer birds, and I have now obtained consent for operation. The lands surrounding my property are all agricultural lands. The applicant is also doing agricultural activities like growing fodder grass, raising cattle, and carrying out other agricultural activities. The applicant has baldly alleged that I am violating environmental guidelines without any checks, whereas, in fact, I have taken every measure to ensure that the poultry farm conforms to the guidelines provided by the Pollution Control Board and that is the reason I have been given consent to operate.

7. I respectfully submit that with respect to paragraph 4 of the application, the violations listed one after another are all denied. With respect to the allegation that severe odour nuisance caused by the poultry farm has made living in the applicant's house very difficult, I deny the same. Excreta is generally regarded as one causing odour nuisance; however, to counter this, I have provided good ventilation and free air flow to undergo aerobic composting. The manure is removed after a few months and sold to agriculturists. Dead birds may also cause odour; for this, I have a mortality pit where they are duly disposed of before decay, and the pit is closed. The allegation of severe odour nuisance is completely false.
8. I respectfully submit that with respect to the allegation that chicken feathers are carried by wind and get deposited on the applicant's house and agricultural land, I deny the same. I have constructed fences on all side covered with green mat to arrest any such alleged movement. The poultry farm is about 100m farther from the applicant's house and it is highly unlikely for any feathers to be carried over such distance. I have ensured that no such things happen and the allegation are false and baseless.

M. Jayalmal

9. I respectfully submit that with respect to the allegation that drain flies, mosquitoes, and insect menace are caused due to wastewater disposal, I deny the same. The usage of water is very minimal. The birds are given water stored in a tank, which comes through pipes with nipples at the end for the birds to drink. There is absolutely no wastewater or open flow of water. Even when water is used for cleaning, it is done once in several months, and I ensure that it is properly drained and dried. There is no possibility of drain flies, mosquitoes, or insects as alleged, as there is never any stagnation of water or discharge of effluents.

10. I respectfully submit that with respect to the allegation that the groundwater level has deteriorated due to usage of water from the borewell, I deny the same. In fact, the applicant is also using a borewell, and all agricultural lands require borewells for irrigation and other purposes. This allegation is bald and untrue. The groundwater level is good and sufficient for all nearby agricultural fields. It is also a known fact that poultry farms do not use as much water as other forms of farming. The applicant's allegations are entirely baseless and false. Moreover, scheme water projects have been implemented in our area, due to which the groundwater level has almost always remained constant and, in fact, has risen.

11. I respectfully submit that with respect to the allegation that unused antibiotics and other medicines are indiscriminately dumped, leading to pollution and health hazards, I deny the same. The allegation is bald. The medicines come in bottles, and after they are empty, the bottles are sold to buyers of empty containers. The bottles are never dumped, and there are no unused antibiotics or medicines, as they are purchased at a cost and would not be wasted. The allegation is false.

M. Jayabmas

12. I respectfully submit that with respect to the allegation that the poultry farm is situated within 500 meters of the residential zone, I deny the same. The surrounding area for around 1 km comprises only agricultural lands and activities. The applicant's land is also agricultural. Even otherwise, the environmental guidelines came into force recently, whereas the poultry farm was established several decades ago and gradually developed over time. Therefore, the siting criteria of the guidelines do not apply to me. Even if they are applied, I have not violated any of the siting criteria.

13. I respectfully submit that with respect to the allegation that the poultry farm does not conform to the siting criteria and causes nuisance, I deny the same. As stated earlier, the environmental guidelines came into force recently, whereas the poultry farm was established several decades ago and gradually developed over time. Therefore, the siting criteria of the guidelines do not apply to me. Even if they are applied, I have not violated any of them. The allegations of nuisance are false. The applicant is also a villager involved in agricultural and cattle-rearing activities, and hence it is unbelievable that the applicant and his parents are suffering from headache and nausea due to my farm.

14. I respectfully submit that with respect to the allegation that dead birds are disposed of through open burning using fuel, I deny the same. The poultry farm has a mortality pit measuring 10 feet in depth and 6 feet in diameter. The dead birds are promptly buried in this pit. Therefore, the allegation that they are burned is absolutely false, and there is no atmospheric pollution or odour nuisance.

15. I respectfully submit that with respect to the allegation that the farm, not being maintained as per environmental guidelines, leads to the menace of

M. Jayalal

flies and rodents, I deny the same. The guidelines are scrupulously followed, and there is no threat of flies or rodents. The sheds have been elevated using proper techniques, which eliminates the possibility of flies and mosquitoes. The feed for the birds is also stored at a height inaccessible to flies and rodents. Since a closed-loop system is in place, there is no wastewater or water stagnation, completely eliminating any chance for flies or rodents.

16. I respectfully submit that with respect to the allegation that dust emanating from the poultry farm causes breathing difficulty and coughing, I deny the same. The allegation is completely false. When every check is made in accordance with the guidelines, there is absolutely no possibility for dust formation. Dust formation is highly unlikely and even if it is assumed that it is formed, it cannot travel 100m farther away to the house of the applicant. So, the allegation is completely false and imaginary.

17. I respectfully submit that with respect to the allegations in paragraphs 5 and 6 of the application that the poultry farm is functioning without building plan approval, NOCs, etc., I deny the same. The poultry farm is an agricultural activity, and there are no statutory provisions mandating plan approval or NOC etc.. Poultry farming operated by me forms a part of agricultural activity and does not require planning permission under the Town and Country Planning Act, as per Government Letter No. 9985/UD4(3)/2018-4 dated 26.02.2019, and Sections 2(1) and 2(13) of the Act. There is also a specific Zoning Regulation under the Tamil Nadu Combined Development and Building Rules, 2019, permitting buildings for the purpose of poultry farming under Annexure XVIII in accordance with Rule 33. The only requirement is Consent to Operate under the Air Act and Water Act, which has been obtained by me on 18.08.2025.


M. Jayabharathi

18.I respectfully submit that with respect to paragraphs 7 to 12 of the application, the allegations are based on the premise that consent under the Air Act and Water Act has not been obtained. I have now obtained the consent, and all the allegations based on the show-cause notice and inspection report do not point out any fault on my part. All these were directory in nature. I have always ensured that the poultry farm functions in accordance with the guidelines.

19.I respectfully submit that I had availed a bank loan by mortgaging the land where the poultry farm is situated, in order to facilitate the development and smooth functioning of the business. The Deposit of Title Deeds dated 29.12.2021 has been filed along with this counter. The said loan was obtained solely for the purpose of improving the infrastructure and operations of the poultry farm. The repayment of the said loan is entirely dependent on the income generated from the sale of eggs. The poultry business constitutes my primary source of livelihood, not only for me and my family but also for the workers employed in the farm. Any disruption in the functioning of the poultry farm would cause me severe financial hardship and render me unable to repay the bank loan, thereby affecting my family's sustenance.

20.I respectfully submit that the applicant has filed the present application with mala fide intention to harass and interfere with legitimate agricultural activity. Therefore, it is humbly prayed that the application deserves to be dismissed and justice rendered.

Dated at Chennai on this the 25th day of October 2025


Counsel for 6th Respondent


6th Respondent

VERIFICATION

I, M. Jeyakumar, the 6th Respondent in the application, do hereby state that the above statements are true to the best of my knowledge and belief and based on true facts. I have not concealed any material fact therein.

Verified at Chennai on this the 25th day of October 2025

M. Jeyakumar
6th Respondent

DOCUMENTS FILED BY THE 6th RESPONDENT

S. No.	Date	Description of Document
1.	26.02.2019	Letter issued by Principal Secretary of Housing and Urban Development Department, Chennai, exempting permission for construction of sheds/ buildings for the use of poultry, as it falls under the definition of Agriculture.
2.	29.12.2021	Mortgage of 6 th Respondent's lands by Deposit of Title Deeds to the Bank for obtaining loan to run poultry farm.
3.	18.08.2025	Consent Order issued by the 4 th Respondent to the 6 th Respondent, granting consent to operate under Water Act, 1974.
4.	18.08.2025	Consent Order issued by the 4 th Respondent to the 6 th Respondent, granting consent to operate under Air Act, 1981.

VERIFICATION

I, M. Jeyakumar, the 6th Respondent in the application, do hereby state that the above documents are true copies of their respective originals.

Verified at Chennai on this the 25th day of October 2025

M. Jeyakumar
6th Respondent

**BEFORE THE NATIONAL GREEN
TRIBUNAL SOUTHERN ZONE,
CHENNAI**

Application No. 82 of 2025 (SZ)

Dr.N.Devarajan ... Applicant

Vs.

Tamil Nadu Pollution Control Board,
And 5 others ... Respondents

**COUNTER FILED BY THE 6th
RESPONDENT**

M/s.

S. SENTHIL – Ms.1050/98

M. PREMKUMAR - Ms. 332/17

K. M. ARUN – Ms.3398/16

S. THIRUMURUGAN – Ms.7464/22

N.S. DEEPAK – Ms. 6579/2023

J. SRIHARI – Ms. 8106/2024

M.GOKUL RAJ – Ms.1190/2025

COUNSEL FOR 6th Respondent

Mobile: 9787575555

e-mail: rithikpandian@gmail.com



Housing and Urban
Development Department
Secretariat, Chennai-9.

Letter No.9985/UD4(3)/2018-3, dated 26.02.2019.

From
Thiru.S.Krishnan, I.A.S.,
Principal Secretary to Government.

To
Thiru R.Lakshmanan,
Chairman,
Broller Co-ordination Committee,
S.F.No.388/3, 1st Floor,
Federal Bank (Upstairs),
Chettipalayam Road,
Palladam, 641 664.

Sir,

Sub : Urban Development - Constructions in Poultry Land -
Panchayat and Town Planning Authorities insisting to
get approval - Relief requested - Regarding.

Ref : 1. From Thiru.R.Lakshmanan, Chairman, Broller
Co-ordination Committee, dated 03.05.2018.
2. Government Letter No.9985/UD-IV(3)/2018-1,
dated 08.06.2018.
3. From the Commissioner of Town and Country
Planning Letter Roc.No.11398/2018-BA2, dated
21.12.2018.

=====

I am to invite your attention to your letter first cited, wherein you have stated that you are carrying on agriculture related activities either by Poultry Farm and breeding, Hatcheries, Feed production facilities and such other activates in agricultural land and requested exemption contemplated under sub-section (1) of Section 2 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 1935) for construction of shed and buildings to preserve the dairy farming and poultry.

2. You also requested the Government to intervene and issue necessary directions or appropriate orders to the authorities concerned to preserve and protect the interest of members of the committee and the agriculturalist and render justice.

..2..

2.

3. In this regard, I am to state that your representation was examined in consultation with Commissioner of Town and Country Planning and to state that Live-stock breeding has been included under the definition of the term "Agriculture" as per sub-section (1) of section 2 of the Tamil Nadu Town and Country Planning Act, 1971. Livestock breeding includes Poultry also. Since, clause (e) of the proviso to sub-section (13) of section 2 of the said Act provides that the use of any land for the purpose of agriculture shall not be deemed to involve development of land and therefore obtaining permission for constructions of sheds/buildings for the use of poultry under Tamil Nadu Town and Country Planning Act, 1971 is not necessary.

Yours faithfully,

[Signature]
for Principal Secretary to Government.

13
201-119

MEMORANDUM OF DEPOSIT OF TITLE DEEDS

This Memorandum executed on this the 29th day December 2021 by Mr.M.Jeyakumar (Aadhaar.No. [REDACTED] 4521 -Cell No. [REDACTED]) Son of Mani, aged about 43 years, and his minors about aged 6 years J.Nithikrosen.2., about aged 4 years J.Kabish.3., Self and on behalf of minors, and all are residing at D.No.3/100-A, Madakasampatty, K.Pudupalayam(Po), Mohanur(Tk), Namakkal District. (hereinafter referred to as Mortgagor/s the Executant/s) IN FAVOUR OF **Indian Overseas Bank**, a Body Corporate Constituted under the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 having its Central Office at 762/763, Anna Salai, Chennai - 600 002, carrying on business in banking among other places at **Ladduvadi Branch**, Namakkal District. (hereinafter referred as Mortgagee- Bank.)

The Mortgagor/s-Executant has already deposited on **28.12.2021** the following original documents of title relating to his/their property/properties listed hereunder with the Mortgagee-Bank with intent to create security in favour of the Mortgagee-Bank over the property/properties to which the documents relate to and described hereunder together with all buildings, super structure, plant and machinery, constructed and/or to be constructed, installed and/or to be installed and all accretions thereto from time to time for the purpose of securing repayment to the bank of all the amounts owing and due to the Bank from time to time under the advances made and/or to be made to Mr.M.Jeyakumar (hereinafter called "Borrower") by the Mortgagee by way of loan/cash credit/overdraft not exceeding cash credit **Rs.1,20,00,000/-**(Rupees One Crore and Twenty Lakhs Only) and Term Loan **Rs.1,72,90,000/-**(Rupees One Crore and Seventy Two Lakhs ninety Thousand Only) Total **Rs.2,92,90,000/-**(Rupees Two Crore and Ninety Two Lakhs Ninety Thousand Only) together with interests, cost charges and expenses due of becoming due and payable by the Borrower to the Bank thereon under or in respect of all or some or any of the facilities granted and/or to be granted to the Borrower and for any other indebtedness and liabilities, past, present, and future of the Borrower to the Bank.

The Mortgagor/s further declare that the documents deposited are all that were in his/their possession and control and that property/properties is/are not previously charged or encumbered in any way whatsoever.

M. Jayakumar

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Registering Officer			



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Schedule – A
List of Documents

SL. No.	Date	Doc. No.	Nature and description of documents
1.	10.07.1968	766/1968	Sale deed executed by Ramasamygounder, Muthusamygounder, Palaniappar, and their vagaira's by name Krishnasamy and Loganathan in favour of V.Marimuthuchettiyar son of Valli Chettiyar (Original)
2.	27.02.1989	314/1989	Sale deed executed by V.Marimuthu chettiyar and his vagaira's by name Ramalingam and Kathirvel in favour of Mani son of Kaliannagounder (Original)
3.	20.04.1995	889/1995	Sale deed executed by Ramasamy son of Veerappagounder, Sellappagounder self and on behalf of his minors Kuppusamy and Krishnamoorthy in favour of Mani son of Kaliannagounder (Original)
4.	22.08.2012	4065/2012	Partition Deed entered into Palanisamy son of Kaliannagounder and K.Mani son of kaliannagounder (Original)
5.	27.01.2021	340/2021	Partition Deed entered into K.Mani and his two sons by name Jayakumar and Senthilraja (Original)
6.	27.01.2021	340/2021	Partition Deed entered into K.Mani and his two sons by name Jayakumar and Senthilraja (Registered Certified Copy)
7.	08.07.2021	51034582/2021	Encumbrance certificate for a period of 41 years from 01.01.1981 to 06.07.2021 (Online Copy with Digital Signature of Sub-Registrar Balamurugan)
8.	08.07.2021	-	Patta No.796- (Online Copy).
9.	10.07.2021	-	Adangal extract issued by the VAO of Madagasampatty Village (True Copy)
10.	10.07.2021	-	"A" Register issued by the VAO of Madagasampatty Village (True Copy)
11.	10.07.2021	-	FMB sketch issued by the VAO of Madagasampatty Village (True Copy)

M. Jayabmas

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 Registering Officer



12.	10.07.2021	-	Ownership certificate issued by the VAO of Madagasampatty Village (True Copy).
13.	08.02.2021	-	Kist Receipt- Fasli 1430 (Original)
14.	16.02.2021	-	House Tax Receipt (Original).
15.	28.06.2021	-	Electricity Bill (Original)
16.	03.07.2013	-	Death Certificate of Kaliannagounder issued by Head Quarters Tasildar, Paramathi Velur (Xerox Copy)
17	24.12.2013	-	Legal Heirship Certificate of Kaliannagounder issued by Head Quarters Tashildar Paramathi Velur (Xerox Copy)

Schedule – B

DISCRIPTION OF PROPERTY:

Namakkal Registration District, Namakkal joint-II Sub-Registration District, Madgasampatty Village,

1. S.F.No.116/8, Punja Acre.3.41 cents, along with RCC Roof Building and Poultry Shed, Well with 7.5 HP Electrical Pump set and also 2 Borewells with in the following boundaries.

Boundaries

South of Kaliannagounder
West of South North Cart Pathway
North of Palaniandigounder and Selambagounder's Land
East of South North Panchayat Road

In the middle of Acre.3.41 cents along with RCC Roof Building and well with 7.5 Electrical Pump set and also 2 Borewells.

2. S.F.No.116/10, Punja Acre.0.24 cents, with in the following boundaries.

Boundaries

North of Palaniappan land
South of K.Mani's land
East of K.Mani's land
West of K.Mani's land

In the middle of Acre.0.24 cents

M. Jayalal

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Registering Officer



3. S.F.No.116/11, Punja Acre.0.27 cents, with in the following boundaries.

Boundaries

North of	Thangavel Punjai land
East of	K.Mani's other lands
South of	K.Mani's other lands
West of	Subbarayan land

In the middle of Acre.0.27 cents

4. S.F.No.116/4, Punja Acre.0.48 cents, with in the following boundaries.

Boundaries

West of	K.Mani's land
North of	K.Mani's lands
South of	Palaniappagounder lands
East of	South North Pathway

In the middle of Acre.0.48 cents

5. S.F.No.116/3, Punja Acre.0.52 cents, with in the following boundaries.

Boundaries

North of	K.Mani's other lands
East of	South North Pathway
South of	Nainamalai land
West of	Chinnappan's land

In the middle of Acre.0.52 cents

6. S.F.No.116/5, Punja Acre.0.45 cents, with in the following boundaries.

Boundaries

North of	K.Mani's lands
East of	K.Mani's lands
South of	Chinnappan's land
West of	K.Mani and Chinnappan's land

In the middle of Acre.0.45 cents

M. Jayalmas

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Registering Officer				



7. S.F.No.116/9, Punja Acre.0.34 cents, with in the following boundaries.

Boundaries

North of	Subbarayan land
East of	K.Mani's other lands
South of	K.Mani's other lands
West of	South North cart Pathway

In the middle of Acre.0.34 cents

And all other rights and easementary rights as stated in the original and parent documents.

M. Jayasree

WITNESSES:-

1. *R. Gobi* R.Gobi S/o.Ramasamy, 3/98A, K.Pudupalayam, madagasampatty, Namakkal-637 017.(Adhaar No.4435 7038 6426, Cell No.9842737795-).

2. *K. Veerakumar* K.Veerakumar S/o. Kandasamy 2/65A, Permandampalyam, S.Valavanthi Po, P.Velur Tk, Namakkal-637 017.(Adhaar No.7912 2543 6310, Cell No.9842276405).

Prepared By:-



CV 29-12-2021

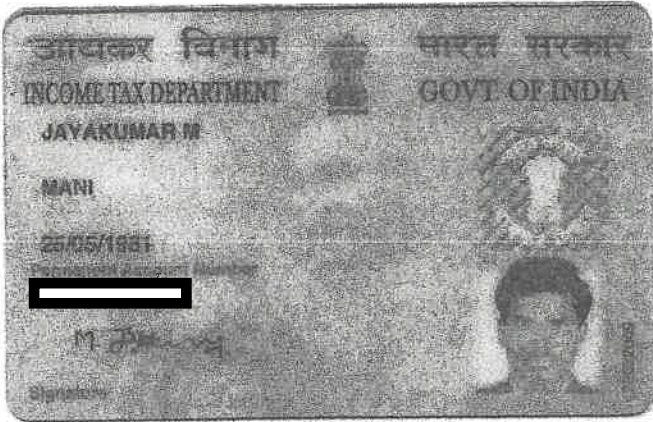
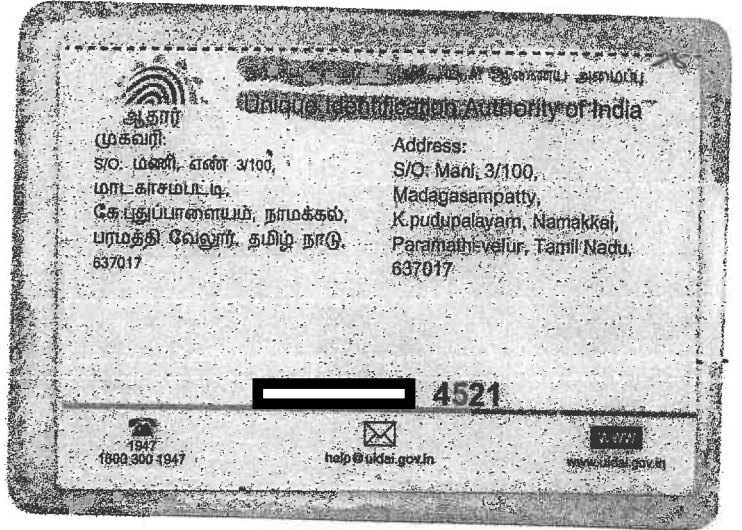
C.Venkatachalam, M.A.B.L.,
Advocate Notary, Regd.G.O.M.S.No.53/2018,
1/67, Chinna Mudalaipatti, Mudalaipatti (Po) Namakkal (Dt)
En.Roll no.1112/92-Cell-9360760187

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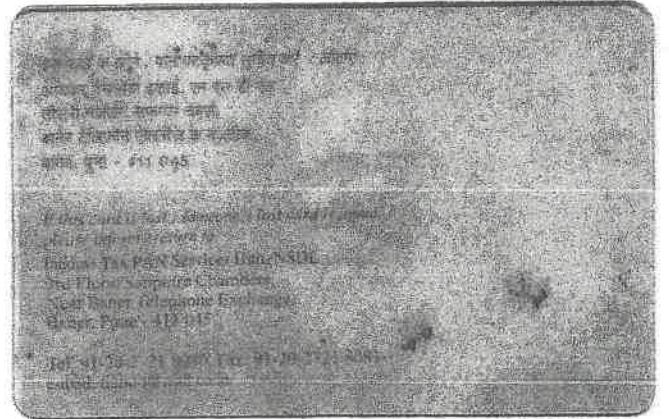




M. Jayakumar



M. Jayakumar



Document No. 5738 of 2021 of Book
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 Registering Officer



भारत सरकार

க வீரக்குமார்
K Veerakumar
 பிறந்த நாள்/DOB: 29/11/1982
 ஆண்/MALE

6310

எனது ஆதார், எனது அடையாளம்

भारतीय विधिद पहचान प्राधिकरण
भारत सरकार
भारत गणराज्य
भारतीय विधिद पहचान प्राधिकरण
 OF INDIA

आधार
 कार्डनंबर: 2/65 ए.
 परिमण्डपलयामपुथुर, एल
 वलवन्थी पो, परमण्डपलयाम,
 नामकाल, तमिळु नाडु - 637017

Address :
 S/O Kandasamy, 2/65 A,
 Peramandampalayamputhur, S Valavanthi Po,
 Paramathi Velur Tk, Perumandampalayam, Namakkal,
 Tamil Nadu - 637017

1947
1800 300 1947

help@uidai.gov.in

www.uidai.gov.in

P.O. Box No.1947,
Bengaluru-560 001

K. Veerakumar

இந்திய அரசாங்கம்

रा गौरी
R Gopi
 பிறந்த நாள்/DOB: 02/05/1978
 ஆண்/MALE

6429

எனது ஆதார், எனது அடையாளம்

भारतीय विधिद पहचान प्राधिकरण
भारत सरकार
भारत गणराज्य
भारतीय विधिद पहचान प्राधिकरण
 OF INDIA

आधार
 कार्डनंबर: 3/98ए, के पुदुपालयाम,
 मडगासम्पट्टी, नामकाल,
 तमिळु नाडु - 637017

Address:
 C/O Ramasamy, 3/98A, K Pudukalayam,
 Madagasampatty, Namakkal,
 Tamil Nadu - 637017

6429

எனது ஆதார், எனது அடையாளம்

R. Gopi

Document No. 5738 of 2021 of Book
 1 Contains 9 Sheets 7 Sheet
 Registering Officer



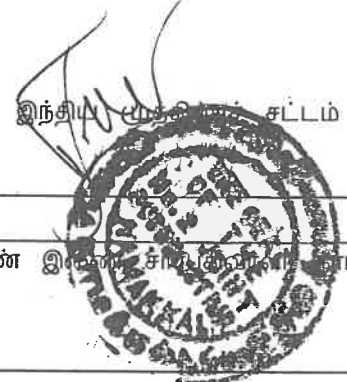
1899ம் ஆண்டு இந்திய முத்திரைச் சட்டம் 42வது பிரிவின் கீழான சான்று

2021ம் ஆண்டு வரிசை எண் 2154

D.No.3/100-A, Madakasampatty, K.Pudupalayam(Po), Mohanur(Tk), நாமக்கல், தமிழ்நாடு, இந்தியா, 637207-ல் வசிக்கும் திரு ஜெயக்குமார் என்பவரிடமிருந்து ₹ 30,000/- (ரூபாய் முப்பதாயிரம் மட்டும்) இந்த ஆவணத்திற்காக இந்திய முத்திரைச் சட்டம் 41வது பிரிவின் படி குறைவாயிருந்த முத்திரைக் கட்டணம் வசூலிக்கப்பட்டது என நான் இதன் மூலம் சான்றளிக்கிறேன்.

சார்பதிவாளர் : 2 எண் இணை சார்பதிவாளர் நாமக்கல்
நாள்: 29/12/2021

சார்பதிவாளர் மற்றும் இந்திய முத்திரைச் சட்டம் பிரிவு
41ன் படி ஆட்சியர்



2021 ஆம் ஆண்டு டிசம்பர் மாதம் 29ம் தேதி பி.ப. 12:17 மணியளவில் 2 எண் இணை சார்பதிவாளர் நாமக்கல் சார்பதிவாளர் அலுவலகத்தில் தாக்கல் செய்து கட்டணம் ₹ 6,390/- செலுத்தியவர்.

இடது பெருவிரல்



M. Jayakumar

கூடுதல் விவரங்கள் ஆவண வாசகத்தில் உள்ளபடி

எழுதிக் கொடுத்ததாக ஒப்புக் கொண்டவர்
இடது பெருவிரல்



M. Jayakumar

கூடுதல் விவரங்கள் ஆவண வாசகத்தில் உள்ளபடி
"சம்மதத்துடன் கூடிய ஆதார் அங்கீகாரம்" என்ற வழி இந்த
நபரின் அடையாளம் விரல் ரேகை மூலம் ஆதார்
ஆணையத்துடன் சரிபார்க்கப்பட்டது. ஒப்பீட்டு எண் :
004979429e6e84425f0f4451be938bf34ac2f8d5

எழுதிக் கொடுத்ததாக ஒப்புக் கொண்டவர்
இடது பெருவிரல்



M. Jayakumar

கூடுதல் விவரங்கள் ஆவண வாசகத்தில் உள்ளபடி
"சம்மதத்துடன் கூடிய ஆதார் அங்கீகாரம்" என்ற வழி இந்த
நபரின் அடையாளம் விரல் ரேகை மூலம் ஆதார்
ஆணையத்துடன் சரிபார்க்கப்பட்டது. ஒப்பீட்டு
005021036d5c046762d74061888357ab3ff2cfbb

Document No. 5738/2021 of Book

Contains 9 Sheets & 2 Sheet

Registering Officer



R/ No.2 Joint Sub-Registrar, Namakkal/ Book – 1/5738/2021

Certificate under Section 42 of Indian Stamps Act, 1899.

Serial No.2154 of the year 2021

It is hereby certified that a sum of Rs.30,000/- Rupees Thirty Thousand Only), which is the deficient Stamp Duty for this document, under Section 41 of Indian Stamps Act, has been collected from Mr.Jayakumar, residing at D.No.3/100-A, Madakasampatty, K.Pudupalayam (Po), Mohanur (Tk)., Namakkal, Tamil Nadu, India, 637207.

Sub Registrar : The No.2 Joint Sub Registrar, Namakkal

Date: 29.12.2021

Sub-Registrar and the Collector under
Section 41 of the Indian Stamps Act

29th December, 2021, at 12.17 PM, a sum of Rs.6,390 had been deposited to the No.2 Joint Sub Registrar, Namakkal.

Left Hand Thumb Impression	Additional Information as in the Document
Left Hand Thumb Impression of the Person who admitted execution	Additional Information as in the Document. The Thumb Impression of the person has been verified through “Aadhar Verification with consent” with the Aadhar Commission. Acknowledgment No.004979429r6r84425f0f4451be938bf34ac2f8d5
Left Hand Thumb Impression of the Person who admitted execution	Additional Information as in the Document. The Thumb Impression of the person has been verified through “Aadhar Verification with consent” with the Aadhar Commission. Acknowledgment No. 005021036d5c046762d74061888357ab3ff2cfbb

2021 ஆம் ஆண்டு டிசம்பர் மாதம் 29ம் நாள்

[Handwritten Signature]

பாலமுருகன் ரராமசாமி
சார்பதிவாளர்
2 எண் இணை சார்பதிவாளர் நாமக்கல்

R/2 எண் இணை சார்பதிவாளர் நாமக்கல்/புத்தகம்-1/5738/2021 எண்ணாகப் பதிவு செய்யப்பட்டது.

நாள்: 29/12/2021

2 எண் இணை சார்பதிவாளர் நாமக்கல்



[Handwritten Signature]
பாலமுருகன் ரராமசாமி
2எண் இணை சார்பதிவாளர்
நாமக்கல்.

Document No. 5738 of 2021 of Book
Contains 9 Sheets 9 Sheef
Registering Officer



R/ No.2 Joint Sub-Registrar, Namakkal/ Book – 1/5738/2021

29th December, 2021

Balamurugan Ramasamy,
Sub Registrar,
No.2 Joint Sub Registrar, Namakkal

R/ No.2 Joint Sub-Registrar, Namakkal/ Book – Registered as 1/5738/2021

Date: 29.12.2021

The No.2 Joint Sub Registrar, Namakkal

Balamurugan Ramasamy,
No.2 Joint Sub Registrar, Namakkal

Category of the Industry :

GREEN



CONSENT ORDER NO. 2505169126333 DATED: 18/08/2025.

PROCEEDINGS NO.F.2040NML/GS/DEE/TNPCB/NML/W/2025 DATED: 18/08/2025

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. JAYAKUMAR POULTRY FARM , S.F.No. 116/3, 116/4, 116/5, 116/8(P), 116/9, 116/10, 116/11, MADAKASAMPATTY village Mohanur Taluk and Namakkal District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg. (Industry User ID- G25NML69096677)

Ref: 1. Unit's CTO Direct Application No. 69126333 , dated: 18/08/2025
2. IR.No : F.2040NML/GS/AE/NML/2025, dated 18/08/2025
3. Minutes of 256th DLCCC meeting held on 18/08/2025 vide Item No. 256-02

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor
M/s . JAYAKUMAR POULTRY FARM
S.F.No. 116/3, 116/4, 116/5, 116/8(P), 116/9, 116/10, 116/11
MADAKASAMPATTY Village
Mohanur Taluk
Namakkal District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending **March 31, 2039**

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Poultry farm with 1 No.of shed for chick birds	15000	Nos
2.	Poultry farm with 1 No.of shed for grower birds	15000	Nos
3.	Poultry farm with 3 No.of sheds for layer birds	90000	Nos

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.8	On Industrys own land
Effluent Type : Trade Effluent - NIL			

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos			
			Sewage		Trade Effluent	
			1			
1.	pH		5.5 to 9			
2.	Temperature	oC	-			
3.	Particle size of Suspended solids	-	-			
4.	Total Suspended Solids	mg/l	30			
5.	Total Dissolved solids (inorganic)	mg/l	-			
6.	Oil & Grease	mg/l	-			
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20			
8.	Chemical Oxygen Demand	mg/l	-			
9.	Chloride (as Cl)	mg/l	-			
10.	Sulphates (as SO4)	mg/l	-			
11.	Total Residual Chlorine	mg/l	-			
12.	Ammonical Nitrogen (as N)	mg/l	-			
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-			
14.	Free Ammonia (as NH3)	mg/l	-			
15.	Arsenic (as As)	mg/l	-			
16.	Mercury (as Hg)	mg/l	-			
17.	Lead (as Pb)	mg/l	-			
18.	Cadmium(as Cd)	mg/l	-			
19.	Hexavalent Chromium (as Cr+6)	mg/l	-			
20.	Total Chromium (as Cr)	mg/l	-			
21.	Copper (as Cu)	mg/l	-			
22.	Zinc (as Zn)	mg/l	-			
23.	Selenium (as Se)	mg/l	-			
24.	Nickel (as Ni)	mg/l	-			
25.	Boron (as B)	mg/l	-			
26.	Percent Sodium	%	-			
27.	Residual Sodium Carbonate	mg/l	-			
28.	Cyanide (as CN)	mg/l	-			
29.	Fluoride (as F)	mg/l	-			
30.	Dissolved Phosphates(as P)	mg/l	-			
31.	Sulphide (as S)	mg/l	-			
32.	Pesticides	mg/l	-			
33.	Phenolic Compounds (as C6H5OH)	mg/l	-			
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-			
35.	Radioactive materials b). Beta emitters	micro curie/ml	-			
36.	Fecal Coliform	MPN/100ml	-			

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

Additional Conditions:

1. The unit shall treat and dispose the sewage through septic tank followed by soak pit arrangement so as to achieve the discharge standards prescribed by Board.
2. The unit shall ensure that no trade effluent is generated at any stage of its activity.
3. The unit shall follow and comply the "Environmental Guidelines for Poultry Farm" issued by the Central Pollution Control Board in January 2022 at all times.
4. The unit shall provide the Rain Water Harvesting facility so as to recharge the quantity of ground Water utilized for the poultry farm.
5. The unit shall dispose the solid wastes generated then and there without any accumulation.
6. The unit shall comply with the guidelines/ conditions issued by the Board time to time.
7. The unit shall comply with the orders of the Hon'ble NGT in the Original Application No.82 of 2025 from time to time and is subject to the outcome of the said case.
8. The unit shall not go for any expansion without prior consent of the Board.
9. The unit shall submit the audited balance sheet/auditor certificate showing the GFA every year and remit consent fee accordingly.
10. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification, failing which this order will be withdrawn without any notice and further action will be initiated against the unit as per law.
11. The unit shall "not use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.
12. This Consent is issued under the Water (P&CP) Act, 1974 as amended. It shall not be construed as the right to supersede or overrule other Acts or Rules or Bylaws or Directions etc issued by other Government Departments / Statutory Bodies / Local Body /Organization etc., and the unit shall abide by the same, as and when issued by the respective Authority.
13. Concealing the factual data or failure to comply with any of the conditions mentioned in the consent order may result in withdrawal of this Consent and attract legal actions under the provisions of Environment (Protection) Act, 1986.

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

To

The Proprietor,

M/s.JAYAKUMAR POULTRY FARM,

S.F.Nos.116/3, 116/4, 116/5, 116/8(P), 116/9, 116/10, 116/11, Madakasampatty Village, Mohanur Taluk and Namakkal District.

Pin: 637017

Copy to:

1. The Commissioner, MOHANUR-Panchayat Union, Mohanur Taluk, Namakkal District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, NAMAkkal for favour of kind information.
4. File

Signature Not Verified

Digitally Signed by :Ragunathan D
District Environmental Engineer
Tamil Nadu Pollution Control Board,
NAMAkkal

Date: 2025.08.18 10:29:45 IST

Category of the Industry :

GREEN



CONSENT ORDER NO. 2505269126333 DATED: 18/08/2025.

PROCEEDINGS NO.F.2040NML/GS/DEE/TNPCB/NML/A/2025 DATED: 18/08/2025

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT –M/s. JAYAKUMAR POULTRY FARM , S.F.No. 116/3, 116/4, 116/5, 116/8(P), 116/9, 116/10, 116/11, MADAKASAMPATTY village Mohanur Taluk and Namakkal District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg. (Industry User ID-G25NML69096677)

Ref: 1. Unit's CTO Direct Application No. 69126333 , dated: 18/08/2025
2. IR.No : F.2040NML/GS/AE/NML/2025, dated 18/08/2025
3. Minutes of 256th DLCCC meeting held on 18/08/2025 vide Item No. 256-02

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor
M/s . JAYAKUMAR POULTRY FARM
S.F.No. 116/3, 116/4, 116/5, 116/8(P), 116/9, 116/10, 116/11
MADAKASAMPATTY Village
Mohanur Taluk
Namakkal District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending **March 31, 2039**

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Poultry farm with 1 No.of shed for chick birds	15000	Nos
2.	Poultry farm with 1 No.of shed for grower birds	15000	Nos
3.	Poultry farm with 3 No.of sheds for layer birds	90000	Nos

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm3/hr
01	DG Set - 20 KVA	Acoustic enclosures with stack	3.0	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	DG Set - 20 KVA	Noise	Acoustic Enclosure	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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Annexure enclosed if applicable. :-

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50	20
				80	80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40	30
				80	80
3.	Particulate Matter (Size Less than 10 micro M) or PM10	Annual 24 hours	microgram/m ³ microgram/m ³	60	60
				100	100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM2.5	Annual 24 hours	microgram/m ³ microgram/m ³	40	40
				60	60
5.	Ozone (O ₃)	8 Hours	microgram/m ³ microgram/m ³	100	100
		1 Hour		180	180

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m ³ miliigram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Residential Area	55	45

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

Additional Conditions:

1. The unit shall not install any emission generation sources without prior consent of the Board.
2. The unit shall adhere to the AAQ/Ambient Noise Level standards prescribed by the Board.
3. The unit shall follow and comply with the guidelines issued by the Central Pollution Control Board in January 2022 at all times.
4. The unit shall ensure that it does not create any odour nuisance, fly nuisance from its activity to the surrounding area.
5. The unit shall explore the possibility of providing green net covers to the sheds so as to arrest the feathers spreading outside the unit's premises.
6. The unit shall comply with the guidelines/ conditions issued by the Board time to time.
7. The unit shall comply with the orders of the Hon'ble NGT in the Original Application No.82 of 2025 from time to time and is subject to the outcome of the said case.
8. The unit shall not go for any expansion without prior consent of the Board.
9. The unit shall submit the audited balance sheet/auditor certificate showing the GFA every year and remit consent fee accordingly.
10. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification, failing which this order will be withdrawn without any notice and further action will be initiated against the unit as per law.
11. The unit shall "not use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.
12. This Consent is issued under the Air (P&CP) Act, 1981 as amended. It shall not be construed as the right to supersede or overrule other Acts or Rules or Bylaws or Directions etc issued by other Government Departments / Statutory Bodies / Local Body /Organization etc., and the unit shall abide by the same, as and when issued by the respective Authority.
13. Concealing the factual data or failure to comply with any of the conditions mentioned in the consent order may result in withdrawal of this Consent and attract legal actions under the provisions of Environment (Protection) Act, 1986.

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

To

The Proprietor,

M/s.JAYAKUMAR POULTRY FARM,

S.F.Nos.116/3, 116/4, 116/5, 116/8(P), 116/9, 116/10, 116/11, Madakasampatty Village, Mohanur Taluk and Namakkal District.

Pin: 637017

Copy to:

- 1.The Commissioner, MOHANUR-Panchayat Union, Mohanur Taluk, Namakkal District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, NAMAKKAL for favour of kind information.
4. File

Signature Not Verified

Digitally Signed by :Ragunathan D
District Environmental Engineer
Tamil Nadu Pollution Control Board,
NAMAKKAL

Date: 2025.08.18 10:28:58 IST

**BEFORE THE NATIONAL GREEN
TRIBUNAL SOUTHERN ZONE,
CHENNAI**

Application No. 82 of 2025 (SZ)

Dr.N.Devarajan ... Applicant

Vs.

Tamil Nadu Pollution Control Board,
And 5 others ... Respondents

**COUNTER AND TYPED SET OF
PAPERS FILED BY THE 6th
RESPONDENT**

M/s.

S. SENTHIL – Ms.1050/98

M. PREMKUMAR - Ms. 332/17

K. M. ARUN – Ms.3398/16

S. THIRUMURUGAN – Ms.7464/22

N.S. DEEPAK – Ms. 6579/2023

J. SRIHARI – Ms. 8106/2024

M.GOKUL RAJ – Ms.1190/2025

COUNSEL FOR 6th Respondent

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